



KARNATAKA LOKAYUKTA

No.UPLOK-2/DE/98/2017/ARE-7

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated 03.11.2018

RECOMMENDATION

Sub:- Departmental inquiry against Shri M. Radhakrishnan, the then Asst. Executive Engineer, Minor Irrigation Sub-Division, Nelamangala, Bengaluru Rural District - reg.

- Ref:- 1) Government Order No. ಸನೀಇ 71 ಸೇಇವಿ 2016 dated 29.12.2016.
2) Nomination order No. UPLOK-2/DE/98/2017 dated 23.01.2017 of Upalokayukta-2, State of Karnataka.
3) Inquiry report dated 31.10.2018 of Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru.

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The Government by its order dated 29.12.2016 initiated the disciplinary proceedings against Shri M. Radhakrishnan, the then Asst. Executive Engineer, Minor Irrigation Sub-Division, Nelamangala, Bengaluru Rural District [hereinafter referred to as Delinquent Government Official, for short as 'DGO'] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No. UPLOK-2/DE/98/2016 dated 08.09.2017 nominated Additional Registrar

of Enquiries-1, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him. Subsequently, by Order No. UPLOK-2/DE/2017 dated 04.07.2017, the Additional Registrar of Enquiries-1, Karnataka Lokayukta, Bengaluru, was re-nominated as the Inquiry Officer to continue the departmental inquiry against DGO for the alleged charge of misconduct said to have been committed by him.

3. The DGO - Shri M. Radhakrishnan, the then Asst. Executive Engineer, Minor Irrigation Sub-Division, Nelamangala, Bengaluru Rural District was tried for the following charge:-

“That you DGO - Shri M. Radhakrishnan while working as Asst. Executive Engineer, Minor Irrigation Sub-Division, Nelamangala, Bengaluru Rural District did not take steps to clear the blockage of irrigation canal of Kenchanapura village tank and allow water to flow to the lands of the villagers after the villagers requested you to remove the blockage and thereby committed dereliction of duty and hence, you, the DGO, have failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming

of a Government servant and therefore, you are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules, 1966. Hence, this charge.”

4. The Inquiry Officer (Additional Registrar of Enquiries- 7) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has '*proved*' the above charge against the DGO - Shri M. Radhakrishnan, the then Asst. Executive Engineer, Minor Irrigation Sub-Division, Nelamangala, Bengaluru Rural District.

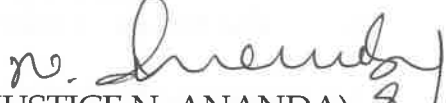
5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the information furnished by the Inquiry Officer, the DGO - Shri M. Radhakrishnan has retired from service on 30.09.2016.

7. Having regard to the nature of charge '*proved*' against DGO - Shri M. Radhakrishnan, the then Asst. Executive Engineer, Minor Irrigation Sub-Division, Nelamangala, Bengaluru Rural District, it is hereby recommended to the Government to impose penalty of 'withholding 10% of pension payable to the DGO - Shri M. Radhakrishnan for a period of 10 years'.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE N. ANANDA) 3/11  
Upalokayukta,  
State of Karnataka.